

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE**

ORIGINAL APPLICATION NO.170/01666/2019

DATED THIS THE 17th DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Nilkanth

Aged 30 years

S/o late Halappa

GDS MD, Ratkal SO – 585322

Under Kalburgi HO and residing at

Ratkal village, Telgi taluk

Gulbarga District.

....Applicant

(By Advocate Shri B.Venkateshan)

Vs.

1. The Union of India

Represented by the Secretary

Department of Posts

New Delhi-110001.

2. The Chief Postmaster General

Karnataka Circle

Bangalore-560001.

3. The Postmaster General

North Karnataka Region

Dharwad-580001.

4. The Sr.Superintendent of Post Offices
Kalburgi Division
Kalburgi-585101.

5. The Inspector Posts
Kalburgi Sub Division-11
Kalburgi-585101.

6. Shri Sangamesh
Selected GDS MD, Ratkal SO under Kalburgi HO
C/o Chief Postmaster General (R&E)
Bangalore-560001.Respondents

(By Advocate Shri N.B.Patil)

O R D E R (ORAL)

PER: RAKESH KUMAR GUPTA, MEMBER (A)

Shri N.B.Patil, learned counsel representing the respondents has stated in his reply statement that the relief sought for by the applicant in the OA has already been granted to the applicant. He, therefore, stated that the OA has become infructuous in view of grant of relief to the applicant sought for by him in the OA.

2. Shri B.Venkateshan, learned counsel representing the applicant has also concurred with the statement made by the learned counsel for the respondents.
3. Since the relief as prayed for by the applicant has already been granted, the OA is liable to be disposed of being rendered infructuous.

4. Accordingly, the OA is disposed of having been rendered infructuous. No order as to costs.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

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